

SHRI ZIAUR RAHMAN ANSARI : Let me have my say. Government always look at all these things, taking into account the feasibility of the scheme. It is true that Government have not taken any decision. There are two views. The majority view is in favour of nationalisation of export of coir industry products. But there is a minority view also....

SHRI VAYALAR RAVI (Chirayinkil) : In the consultative committee they had decided to channelise the coir industry. What is his opinion about it?

SHRI ZIAUR RAHMAN ANSARI : Let me make it clear that Government have not taken any decision on this matter, and Government have not given any weightage to the minority view or the majority view. This is unfortunate....

SHRI VAYALAR RAVI : Channelisation was a unanimous decision.

SHRI ZIAUR RAHMAN ANSARI : It is unfortunate that I have been misunderstood. I just put the fact before the House. A decision is still to be taken.

SHRI C. K. CHANDRAPAN : When is he going to take the decision? We have been waiting for years and years and he says only that a decision will be taken later. When will it be taken?

SHRI ZIAUR RAHMAN ANSARI : With regard to the mechanised units or big units in Mangalore or somewhere else, I am sorry I have no information. But I may tell him that the Ministry of Commerce had convened a meeting on 25th February, 1974 and decided the strategy and discussed the steps for modernisation of the coir industry to boost up export of coir products, but the State Government of Kerala took objection to it, and on the objection of the Kerala Government, the whole scheme which was under consideration by the Commerce Ministry was postponed.

SHRI VAYALAR RAVI : There is a Coir Board. It is a very relevant thing....

SHRI ZIAUR RAHMAN ANSARI : I am making my submissions. If the hon. Member wants....

SHRI VAYALAR RAVI : It is an irregular thing. There is a Coir Board. Let them discuss it. What are these

people in Delhi doing? Let them consult the Coir Board. He does not know the subject and what the problem is....

SHRI ZIAUR RAHMAN ANSARI : What a funny state of affairs! I do not know the subject. So, let the subject be transferred to Shri Vayalar Ravi.

12.39 HRS.

RE : MOTION FOR ADJOURNMENT

PROF. MADHU DANDAVATE (Rajapur) : I had tabled an adjournment motion. Government have miserably failed in their experiment on socialisation of the wholesale trade in foodgrains. There is a total collapse of the distribution machinery. There is privation and artificial scarcity. It is a serious problem....

SHRI JYOTIRMOY BOSU (Diamond Harbour) : You might have gone through the proceedings and found that yesterday we had made the submission that there should be a debate on the foodgrains policy....

MR. DEPUTY SPEAKER : Order, please. If all of you speak, nothing can be heard. (Interruptions) Please sit down. You can make your submissions briefly, but all of you should not speak together. Otherwise nothing goes into the record and nothing is understood.

PROF. MADHU DANDAVATE : Let us know what has happened to the Adjournment Motions tabled by us.

MR. DEPUTY SPEAKER : I do not know. There is only one Adjournment Motion that came to my attention this morning.

PROF. MADHU DANDAVATE : We had submitted it in time. I am informed that it has been received. (Interruptions)

MR. DEPUTY SPEAKER : I will give you the information. Now, two Adjournment Motions were placed before me this morning.

AN HON. MEMBER : Who are they?

MR. DEPUTY SPEAKER : I am going to tell you. You are so impatient. No. 1 is, seeking to discuss the Government policy regarding the take-over of the

wholesale trade in wheat. (*Interruptions*) Order, please. It is about the statement which the Government made yesterday. Another is from Shri Jyotirmoy Bosu with regard to the alleged atrocities on the Harijans.

SHRI SAMAR GUHA (Contai): I have also given an Adjournment Motion.

MR. DEPUTY SPEAKER: Well; your name is also there, and also that of Prof. Madhu Dandavate. It is with regard to the discussion on the policy about the take-over of the wholesale trade in wheat. This is the motion.

PROF. MADHU DANDAVATE: May I request you to read the motion? You first said by mistake that only one Adjournment Motion had been received.

MR. DEPUTY SPEAKER: "Failure of the Government to implement the policy regarding the take-over of the wholesale trade in wheat..." and so on and so forth. (*Interruption*) Why don't you allow me to finish? Now, the discussion on the Demands for Grants under the control of the Ministry of Agriculture is coming.

SHRI S. M. BANERJEE (Kanpur): Will you kindly hear me?

MR. DEPUTY SPEAKER: Hear me first. It is coming within a few days and I understand that there is a desire to push this discussion forward as early as possible so as to give the Members an opportunity to discuss it. This Adjournment Motion relates to the Ministry of Agriculture, and according to the rules, I cannot admit an Adjournment Motion on the subject-matter of which a discussion is pending. Therefore I do not allow the Adjournment Motion.

PROF. MADHU DANDAVATE: Before your ruling, I may be permitted to make a submission about the procedure that you are suggesting.

MR. DEPUTY SPEAKER: I am personally conveying to you the decision that has been made. You cannot make any comment on that.

PROF. MADHU DANDAVATE: I want to refer to the interpretation. I want to submit that in the discussion of the Demands for Grants this issue cannot be taken up. You referred to the Demands for Grants and I want to make a submission regarding that.

MR. DEPUTY SPEAKER: I cannot review it. I cannot change an important decision.

PROF. MADHU DANDAVATE: We have more faith in your conviction. Let me make a submission. You have just now said that since the Demands under the Ministry of Agriculture are coming up, and since there would be enough opportunities to discuss this problem there, you cannot admit the Adjournment Motion. I wish to point out to you that no doubt we can discuss a number of problems during the debate on the Demands for Grants under the Ministry of Agriculture, but I am interested in pinpointing the failure of the Ministry and the Government regarding the implementation of the wholesale trade experiment that has led to a total collapse of the distribution machinery, that has led to starvation and artificial scarcity and related problems. And so, there has to be an element of censure introduced which is possible only on an Adjournment Motion and that element of censure cannot be introduced in the discussion on the Demands for Grants. Therefore, I insist that I be permitted to move my Adjournment Motion.

SHRI H. N. MUKERJEE (Calcutta—North-East): My submission on this point is that while the Chair is surely entitled to point out that in the near future a discussion of some sort is likely on the subject now before us, I wish you very closely consider whether during the Budget session when the Ministry has come before us for a review and for securing acceptance of their demands for grants by the House, that is an occasion for overall examination of the working of the Ministry from different points of view and this is therefore no occasion for reviewing the kind of decision which the Government just announced in the House yesterday. The Government chose to do something which was a reversal of a previously accepted policy as a result of the non-application of the method of consultation with different parties in the House. The Government has taken a decision which has affected the economic position of the country in the most disastrous fashion. Do the Government expect the House to swallow a decision which they announced in a hectoring fashion suddenly in this House? This is a matter which goes against the

[Shri H. N. Mukerjee]

gram of parliamentary decency and if the Chair does not uphold the rights of the House as against the hectoring Government, I do not know what the parliamentary system is for. You must consider this matter very much more closely than you have done so far.

SHRI SAMAR GUHA : I wish to draw attention to the fact that this is a sudden change of policy, not only a change but it is also an admission of abject failure of the Government policy, as has been rightly pointed out by Shri Mukerjee. (*Interruptions*). You will remember that not for one day, not for one hour but for hours together this was discussed in meetings in which the Cabinet Ministers were present.

MR. DEPUTY SPEAKER : We are on the question of admissibility now.

SHRI SAMAR GUHA : Leaders of the Opposition belonging to all parties in the Lok Sabha and Rajya Sabha were present in that meeting to consider whether wheat trade should be taken over or not, whether rice trade should be taken over or not. The matter was discussed several times. This is not a matter that can come up in the form of discussion on demands for grants suddenly without consulting anybody they change the policy; they do not care to discuss or inform the leaders of the opposition. In future also, do they expect that the leaders of the opposition will meet the Prime Minister and the Food Minister?

MR. DEPUTY SPEAKER : Please conclude now. What is your point?

SHRI SAMAR GUHA : Strictures should be passed against this Government, without informing us or giving us the reasons, they have changed that policy. That is why the censure motion should be accepted.

MR. DEPUTY SPEAKER : Before I call upon some other hon. Members, let me make this point very clear. I have conveyed to you the decision. Even so, because members are so worked up, I have given them an opportunity. If you have any fresh point to bring in, I shall consider this. This is not an occasion for you to go over everything, when you met, when you met, what you did or did not do. All that is beside the point.

SHRI SAMAR GUHA : They did not care to consult the Members.

MR. DEPUTY SPEAKER : I am here concerned only with this question : whether this should be re-opened; please confine yourself to that.

SHRI SEZHIYAN (Kumbakonam) : Mr. Deputy Speaker, Sir, regarding the observation that there is scope for discussion under the Demands for Grants of a particular Ministry, and therefore, the adjournment motion need not be taken, I have to say this. During the last Budget Session when Demands were yet to be discussed, an adjournment motion was allowed to be moved in the House and the matter was discussed. There is a precedent. During previous Budget Sessions, adjournment motions have been allowed even though a particular Ministry's demands were yet to be discussed. This is on record. There is a precedent. This can be allowed if the Chair wants.

SHRI A. K. GOPALAN (Palghat) : Your argument, is because there is scope for discussion under the Demands for Grants, there should not be an adjournment motion. This question is very important. An adjournment motion is entirely different from a discussion. Government's policy is a legalising profiteering and black-marketing. When the newspapers reported that the question of changing the procurement policy was being considered, I submitted a memorandum and saw the Prime Minister and told her 'There is news that the Chief Ministers are meeting and that the policy will be reversed'; I also submitted that if the policy is reversed, there will be a calamity; prices will increase and not only that, there will be food scarcity. We met the Prime Minister, submitted a memorandum and told her that this is a very important question and this should not be done like that; without a discussion in Parliament. It is very necessary that Government must be censured for reversing the policy which is ruinous to the whole country. What will happen? If this policy is implemented, Government will be understood by the Parliament that they are not able to implement the decision they took last year. Sir, kindly allow the adjournment motion. In case you do not allow this, at least there must be a discussion on this.

SHRI S. M. BANERJEE : Mr. Deputy Speaker, Sir, the points in favour of the adjournment motion are, firstly, this decision has been taken by the Cabinet without referring it to this House. They had enough opportunity. This House assembled a month back. This was also coming up in the newspapers daily, in one form or the other. The Opposition has not been consulted. This decision has been taken without association of this House. They took a party decision, which is extremely bad. My second point is, with the announcement, yesterday itself, the price of wheat in the open market, which was selling at Rs. 2 or Rs. 2.30 has gone up by 30 or 40 paise. You can imagine the condition of the ordinary people who have to purchase this. Prices have gone up. This cannot be discussed in the ordinary way. I hope you will kindly allow this adjournment motion or a separate discussion so that we are able to censure this Government. Apart from legalising black-marketing and hoarding, as so ably pointed out by Shri Mukerjee and Shri Gopalan, I would mention here that they have gone back on their promises.

MR. DEPUTY SPEAKER : You are making a long speech.

SHRI S. M. BANERJEE : I do not make a long speech.

MR. DEPUTY-SPEAKER : Bring out the points for me to reconsider the question.

SHRI S. M. BANERJEE : Had I that much control over language, I would have done it.

MR. DEPUTY SPEAKER : You have.

PROF. MADHU DANDAVATE : He is capable of a longer speech.

SHRI S. M. BANERJEE : So either you should give a chance to us to censure Government or you should allow a separate discussion. If they have any objection to the admission of an adjournment motion against their shameless action, let them accept a discussion today or on Tuesday on this specific issue so that we are able to expose their hollow slogan of socialism.

श्री मधु दानवटे (अध्यक्ष) : उपाध्यक्ष महोदय, सरकार ने सदैव नीति की घोषणा कल की है लेकिन यह सही बताया है कि

मंडियों में कितना गेहूँ आया और उस का 50 प्रतिशत मिलने पर पब्लिक डिस्ट्रीब्यूशन के लिए कितना उपलब्ध हो जाएगा। सरकार की यह नीति रहती है कि उसने शराबबन्दी की, तो उस के बाद शराबबन्दी को खोला। उस ने गेहूँ का राष्ट्रीयकरण किया और गेहूँ के राष्ट्रीयकरण को खोला। इन की दोनों नीतियाँ असफल रही हैं क्योंकि यह सरकार निकम्मी है। इसलिए हम लोगों को पूरा मौका मिलना चाहिए। इन की यह नीति भी असफल रहने वाली है, मैं पहले से ही कह देना चाहता हूँ। जैसे इन की राष्ट्रीयकरण की नीति असफल रही, वैसे ही यह भी असफल रहेगी क्योंकि यह सरकार निकम्मी है। इसलिए हम को पूरा मौका इस के सभी पहलुओं पर बहस करने का मिलना चाहिए।

SHRI S. A. SHAMIM (Srinagar) : The demand for the adjournment motion being admitted should be seen in the proper perspective. This is not a question of just a change in the policy. This is a question of betrayal, betrayal in the background of this fact that only a few days ago, Shri Vajpayee met the Prime Minister and he had refused to disclose what transpired at that meeting. We suspect that Government is in collusion with the Jan Sangh and that is why it has succumbed to this demand of the traders and taken this decision. Therefore, we must discuss this right now and let the discussion be thorough.

श्री अदल बिहारी बाजपेयी (ग्वालियर) : उपाध्यक्ष जी, व्यर्थ में मेरा नाम बसीटा गया है इस मामले में, मेरी पार्टी को इस विवाद में लाने की कोशिश की गई है। प्रधान मंत्री जी से मेरी मुलाकात किसी सार्वजनिक विषय को ले कर नहीं थी। उस में गेहूँ के राष्ट्रीयकरण की बिल्कुल चर्चा नहीं हुई।

उपाध्यक्ष महोदय, इस बात से इकार नहीं किया जा सकता कि अनाज के व्यापार के मामले में सरकार ने अपनी नीति में बुनियादी परिवर्तन किया है। यह परिवर्तन अच्छा है

[श्री अटल बिहारी वाजपेयी]

या बुरा है, इस पर अलग अलग राय हो सकती है। यह परिवर्तन भविष्य में सफल होगा या नहीं यह भी कहना कठिन है।

MR. DEPUTY-SPEAKER: Do not go into the merits. The question is whether this decision can be reopened.

श्री अटल बिहारी वाजपेयी : उपाध्यक्ष जी, अगर सदन चाहे, तो यह री-ओपन हो सकता है। इसलिए, मेरा निवेदन आप से यह है कि आप एजournमेंट मोशन की इजाजत नहीं दे रहे हैं, तो इस मसाले पर जल्दी से जल्दी चर्चा करने का आप सदन को मौका दें। एक तरीका यह हो सकता है कि आप कृषि मंत्रालय की मांगों को आगे बढ़ा लें या किसी और सदस्य को कोई विशेष प्रस्ताव लेकर इस सवाल पर खुली चर्चा होनी चाहिए और हम भी अपनी बातें कहेंगे और कांग्रेसी मित्रों को भी सुनना चाहेंगे। श्री चन्द्रजीत यादव और श्री बयालार रवि को इस बारे में क्या कहना है, उसको हम सुनना चाहेंगे।

SHRI JYOTIRMOY BOSU: I would like you to look into the record of yesterday. The Chair had made some observations about admission of a proper debate.

13.00 Hrs.

MR. DEPUTY SPEAKER: There is only one valid point made by the hon. members in their submissions for reopening the question whether there should be an adjournment motion, namely that in an adjournment motion you can censure the Government whereas on the discussion on the Demands of the Food and Agriculture Ministry you cannot censure the Government. But may I point out that it is not correct because even on the Demands, you have cut motions and you can carry the cut motions and vote out the demands, which amounts to a censure. So, this point also is not tenable. Therefore the question of adjournment motion is ruled out and there cannot be a reopening of it. Even so, when so many members are anxious about having a discussion, I agree to a discussion. Let there be a discussion.

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): Government also would welcome a discussion because it is an important matter. If you like, the date and time etc. can be fixed by the Business Advisory Committee.

MR. DEPUTY-SPEAKER: We will have a meeting of the Business Advisory Committee at 4.30 P.M. to fix the date, time and duration of the discussion.

SHRI K. S. CHAVDA (Patan): What about Mr. Bosu's adjournment motion about the attack on Harijans?

SHRI JYOTIRMOY BOSU: Kindly read it out.

MR. DEPUTY SPEAKER: Mr. Bosu has given an adjournment motion on Harijans. Many other members have given notice under 377, on the same subject and that has been admitted. Therefore, let us not go into that now. Shri P. K. Deo feel exercised. Naturally when our own people die of starvation, we feel exercised. I shall allow him also under rule 377.

SHRI ATAL BIHARI VAJPAEYEE: What about my notice under rule 377? The Transport Minister has announced on TV last night that the bus fares in Delhi will be raised. This should have been announced in the House.

SHRI S. M. BANERJEE: It amounts to contempt of the House.

MR. DEPUTY SPEAKER: I will examine it. So many things cannot be done in the course of one day.

Only a short while ago I got notice of another subject, which I consider to be important and urgent, from Mr. Sezhyan relating to the situation in Pondicherry, because the budget is not there, vote on account has not been passed etc. I will allow him also under rule 377 to raise it.

SHRI JYOTIRBOY BOSU: Will the discussion on food procurement policy be under rule 193 or some other rule?

MR. DEPUTY SPEAKER: It will be decided by the Business Advisory Committee. How can I say off hand?

Now, papers to be laid.